

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH: AMRITSAR
BEFORE SHRI LALIET KUMAR, JUDICIAL MEMBER
AND DR. MITHA LAL MEENA, ACCOUNTANT MEMBER**

I.T.A Nos. 429 to 431/ASR/2018
(ASSESSMENT YEARS: 2013-14 to 2015-16)

The Mansa Central Cooperative Bank Ltd. Mansa 661-Amrik Singh Road, Bathinda. [PAN:AAATT 8914C] (Assessee)	Vs.	Director of Income Tax (1&CI), Chandigarh (Revenue)
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Assessee by	Shri P. N. Arora, Adv.
Revenue by	Smt. Ratinder Kaur, DR.

Date of Hearing	07.07.2021
Date of Pronouncement	07.07.2021

ORDER

Per, Bench:

These appeals by the assessee for the assessment year 2013-14 to 2015-16 is directed against the order of Ld. CIT(A), Bathinda dated 23.05.2018.

2. At the outset, the ld. AR of the assessee has requested for withdrawal of these appeals filed by assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under

the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned DR has no objection.
4. In view of the above, we accept the request of the assesseees for withdrawal of the appeals.
5. In the result, the appeals filed by the assessee are dismissed as withdrawn.

Order pronounced in the open court on 07/07/2021.

**Sd/-
(DR. M.L. MEENA)
ACCOUNTANT MEMBER**

**Sd/-
(LALIET KUMAR)
JUDICIAL MEMBER**

GP/ Sr. P.S.

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

True Copy
By Order